

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 449/MP/2019**

Subject : Petition under Section 79 of the Electricity Act 2003 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the non-grant of REC certificate.

Petitioner : Suryakant Gupta  
Proprietor of Rajaram Maize Products Solar Power Division

Respondent : National Load Despatch Centre

Date of Hearing : 14.1.2020

Coram : Shri P.K. Pujari, Chairperson  
Shri M.k. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Pradeep Aggarwal, Advocate appearing on behalf of Shri Suryakant Gupta  
Shri Arjun Aggarwal, Advocate appearing on behalf of Shri Suryakant Gupta  
Shri Yash Raj, Advocate appearing on behalf of Shri Suryakant Gupta

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking direction to the Respondent, National Load Despatch Centre to issue Renewable Energy Certificates (REC) for energy generated for the months of April, 2017 to May, 2019 from the Petitioner's solar plant, which has been used by the Petitioner for its captive use. Learned counsel submitted that Petitioner's solar plant was granted accreditation by Chhattisgarh State Renewable Energy Development Agency on 18.5.2016 for period 18.5.2016 to 17.5.2021 and was registered with Central Agency under the REC Scheme on 29.6.2016 and is accordingly covered under the proviso to Clause 1(B) of Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Fourth Amendment) Regulations, 2016 and is entitled to the benefits of REC for the aforesaid period. Learned counsel for the Petitioner requested to issue notice to the Respondent.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondent, immediately, if not served already. The Respondent was directed to file its reply by 5.2.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 20.2.2020. The Commission directed that due date of filing reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**